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वाक्षवा

# The Assam Gazette

# BXTRAORDIN ARY

প্ৰাপ্ত কৰ্ম্বৰ আৱা প্ৰকাশিত PUBLISHED BY AUTHORITY

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GOVERMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

## NOTIFICATION

The 7th January, 1984

No.LGL.55/81/21.—The following Act of the Assam Legislative 'Assembly which received the assent of the President is hereby published for general information.

### ASSAM ACT NO. II OF 1984

(Received the assent of the President on 26th December, 1983)

THE MATERNITY BENEFIT (ASSAM AMENDMENT) ACT, 1983

#### An

#### Act

further to amend the Maternity Benefit Act, 1961 in its application to the State of Assam.

Preamble.

Whereas it is expedient further to Central amend the Maternity Benefit Act, 1961, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

of 1961

It is hereby enacted in the Thirtyfourth Year of the Republic of India as follows:--

extent and commencement.

- Short title, 1. (1) This Act may be called the Maternity Benefit (Assam Amendment) Act, 1983.
  - (2) It extends to the whole of the State of Assam.
  - (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

of section 5 of Central Act 53 of 1961 (as amended by Assam Act XII of 1964).

Amendment 2. In the explanation appended to subsection (1) of section 5 of the principal Act, as amended by the Assam Act XII of 1964, the word "six" appearing after the words "multiplied by" shall be substituted by the word "seven".

> MD. SAADULLAH, Secretary to the Govt. of Assam, Judicial & Legislative Deptt.